

ITEM NO.30

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (C) No(s). 6655/2022

THE NEW INDIA INSURANCE CO. LTD.

Petitioner(s)

VERSUS

SANJU & ORS.

Respondent(s)

Date : 06-12-2022 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rohit Kumar Sinha, Adv.
Mr. T. Mahipal, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Ld. Counsel for the petitioner prays for and is granted two weeks' time to take fresh steps and file fresh particulars in respect of the unserved respondent Nos.1, 2, 4 and 5. Ld. Counsel makes request to serve the said respondents through the concerned Court (MACT Court). Allowed. Details of the concerned Court be furnished within two weeks. Notice thereafter be issued accordingly. Dasti as prayed for, is permitted, in addition.

Ld. Counsel for the petitioner is granted four weeks' time to take appropriate steps in respect of deceased respondent No.3.

List again on 24.1.2023.

H. SHASHIDHARA SHETTY
Registrar